

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-1929/ND/2019

IN THE MATTER OF:

M/s. AVJ Developers India Pvt. Ltd.

...PETITIONER

Vs.

M/s. RIO Height Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 17.01.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Tushar Tyagi, Mr.
Abhishek Anand, Avocates**

For the Respondent/ Corporate-debtor :Mr. Vidit Gupta, Advocate

ORDER

Resolution Professional has appeared and submitted that on 10th December, 2019 he filed appearance on behalf of the Resolution Professional because the original application was filed by M/s. AVJ Developers India Pvt. Ltd. through director. Against this company CIRP has been initiated by the another Bench and in pursuant of the order passed in that case the Resolution Professional took the possession of the all project of the original petitioner and he seeks time to file the details. List the matter on 3rd February, 2020.

- sd -

**(V.K. Subburaj)
Member (T)**

- sd -

**(Abni Ranjan Kumar Sinha)
Member (J)**